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[RAJYA SABHA]

(b) if so, whether the company propose to collaborate with any foreign firm; and

(c) if the answer to part (b) above be in the affirmative, which is that firm?

THE DEPUTY MINISTER OF DE-FENCE (SHRI K. RAGHURAMAIAH): (a) Bharat Electronics (P) Ltd., have taken a decision to manufacture radio valves.

(b) and (c). Negotiations with a foreign firm for collaboration are at an advanced stage. It will not be proper to disclose the identity of the firm before the agreement is concluded.

Ban on 'Soz-e-Vatan' written by Munshi Prem Chand

*618. SHRI B. V. (MAMA) WARER-KAR: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that a novel named 'Soz-e-Vatan' written by Munshi Prem Chand was banned by the British Government before independence; and

(b) if so, whether Government propose to lift the ban and get the book reprinted by the National Book Trust?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). The Government of India have no record of any such ban having been imposed on this book, nor have they any proposal to have it reprinted. An inquiry has, however, been made of the Government of Uttar Pradesh in this connection.

†SETTING UP OF A THERMAL POWER STATION AT NEYVELI

*168. SHRI V. K. DHAGE: Will the Minister of STEEL, MINES AND FUEL be pleased to state whether the representatives of the Government of the Union

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of Soviet Socialist Republics have submitted a report with regard to the setting up of a thermal power station at Neyveli; if so, what are their recommendations?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Yes. The Thermal Power Station is designed for an installed capacity of 250 M.W. and will consist of five condensing turbines rated at 50 M.W. each and operating at steam conditions of 90 atmosphere absolute and 535 ° C. The specifications of the plant, equipment machinerv and will generally follow the norms and standards prevailing in the U.S.S.R., with suitable modifications where necessary, so as to bring them into conformity with Indian conditions and regulations. Negotiations with the Soviet suppliers are now in progress with a view to drawing up contracts for the supply of working drawings and of plant, machinery and equipment based on those drawings.

†Discrimination between Indians and Africans in a swimming Pool

*169. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that there is a Swimming Pool in Bombay which discriminates against Indians and Africans on account of their colour? If so, what steps Government are taking to remove the colour bar?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): It is that the Breach Candy reported Swimming Bath, Bombay, was created by a Trust for the benefit of Europeans only. Its membership is confined to Europeans and it is managed by a Committee of 9 members representing the various European institutions in the city of Bombay. The Bombay Government feel that until there is a contravention of the terms of the lease of the land on which the Bath Stands, or the term of the lease

[†]Postponed from the 1st December, 1958,